

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-223**  
IB-2818(ND)/2019

**IN THE MATTER OF:**

M/s Raj Packagings.

...APPLICANT

**Vs.**

Jagpin Breweries Pvt Ltd.

...RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 26.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SUMITA PURKAYASTHA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Abhishek Anand, Mr. Tushar Tyagi, Advocates

For the Respondent

: Mr. Shivankar, Mr. Rahul Gupta, Advocates

For the Intervener

:

**ORDER**

Counsels for both the sides are present. It is submitted by Counsel for the Corporate Debtor that he is in the process of filing the reply in the Registry. A hard copy in advance is given to the Counsel for the Operational Creditor. The counsel for the Operational Creditor is directed to file rejoinder. Matter is posted for making final submissions.

List on 14.05.2020.

  
(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

MAMTA